

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194 /TT/2018

Subject : Petition for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for the assets of "Transmission System associated with Mundra Ultra Mega Power Project".

Date of Hearing : 24.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Ltd & Ors.

Parties Present : Shri Pankaj Sharma, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the Commission vide its orders dated 1.12.2014 in Petition No. 72/TT/2012, 15.10.2015 in Petition No. 296/TT/2013, 31.12.2015 in Petition No. 101/TT/2014 and 15.3.2016 in Petition No. 57/TT/2013 determined the transmission tariff of assets in the "Transmission System associated with Mundra Ultra Mega Power Project". He further submitted that the instant petition is filed for truing up of the transmission tariff for 2009-14 tariff period and determination of tariff for 2014-19 period in respect of the assets covered in the above referred petitions.

2. He submitted that the Commission vide its order dated 31.12.2015 in Petition No. 101/TT/2014 determined the transmission tariff for 2009-14 tariff period in respect of 2 Nos. 80 MVAR line reactor for 400 kV D/C Wardha-Aurangabad TL Ckt Nos. 1 and 2 charged as bus reactor 1 and 2 and observed that the reasons for time over-run of the said asset will be taken up in the true up petition. He submitted that 400 kV D/C Wardha-Aurangabad TL has not been put into commercial operation till now and detailed reasons regarding delay of this line have been furnished. He



submitted that line reactors were put into commercial operation as bus reactors on 1.2.2014 on the basis of RPC approval to control the voltage fluctuation. He requested to condone the time over-run of this asset upto 1.2.2014 and allow tariff as claimed in the petition. He further submitted that tariff of 400 kV D/C Navsari New Mumbai (Boisar) line was allowed in order dated 1.4.2013 in Petition No. 57/TT/2013 as an interim contingency arrangement.

3. Learned counsel for BRPL submitted that true up of Asset D i.e. 400 kV D/C Navsari-New Mumbai (Boisar) line cannot be trued up because the petitioner has not furnished the relevant details called for in the Commission's order dated 15.3.2016 in Petition No. 57/TT/2013 as well as in terms of the provisions of 4(1) of 2009 Tariff Regulations and 6(1) 2014 Tariff Regulations. He further submitted that in view of APTEL's judgment dated 12.5.2015 in Appeal No. 129 an incorrect decision cannot be allowed to continue as the petitioner has not furnished the relevant details sought by the Commission, in the present petition. He prayed that the tariff of this asset should be excluded from the PoC retrospectively. Learned counsel further submitted that the use of line reactors as bus on the recommendations of CEA on the ground of over-voltage conditions cannot be entertained as the Appellate Tribunal for Electricity in Appeal Nos. 198 of 2015 and 6 of 2016 vide judgment dated 18.1.2018 concluded that bays and line reactors cannot be considered to be put into commercial operation without the commercial operation of the associated transmission line(s).

4. The Commission after hearing the petition directed the petitioner to file the following additional information on affidavit by 15.2.2019 with an advance copy to the respondents:-

- (i) Information relating to non-commissioning of 400 kV D/C Wardha-Aurangabad TL and commissioning of line reactors as bus reactors.
- (ii) Revised Form 5 on the basis of RCE explaining the particulars and reasoning due to which FR cost got increased and requirement of RCE was needed.

5. The Commission directed the respondents to file their reply by 1.3.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 11.3.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

6. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

